COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TENTH REPORT

(Presented on 11.5.2005)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Tenth Report.
- 2. The Committee met on 9 May, 2005 for the purpose of classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

- 3. The Committee considered classification and allocation of time in respect of two Bills shown in the Appendix.
- 4. After considering all aspects of the Bills, the Committee recommend that both the Bills shown in the Appendix be placed in category 'A'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendix, be agreed to by the House.

 CHARNJIT SINGH ATWAL
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

(See para 4 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl.	Name of the Bill and	Bill	Category	Time
No.	member-in-charge	No.	recommended	recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2005 (Amendment of article 16 and Ninth Schedule) by Shri Mani Charenamei, M.P.	60 of 200	5 A	2 hours
2.	The State of Uttaranchal (Regularisation and Conversion of the Pre-1980 Settlements on Forest Lands into Revenue Lands) Bill, 2005 by Shri K.C. Singh "Baba", M.P.	61 of 200	5 A	2 hours